## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/43/(IB)/2017

NAME OF THE PETITIONER(S)

: PANKAJ LATH

NAME OF THE RESPONDENT(S)

: GALAXY AMAZE KINGDOM LIMITED

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

M. P. BALAJI Executive Director

M. A. Mohry Marlin Advocat

(M. ARAVING Subranium)

C. C. Command Par. Politic)

## **ORDER**

Counsel for Petitioner present. He has filed an affidavit and Bank Certificate in order to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016, He has also filed papers along with an affidavit in relation to causing service on the Respondent. The same is taken on record. He is directed to propose the name of the IRP with his consent as prescribed. At this stage representative for Corporate Debtor, Mr. M.P. Balaji, Executive Director of the Company present and prayed time for filing counter. At request, time is enlarged with a condition that if the counter is not filed within seven days appropriate order will be passed after hearing the final arguments. Put up on 28.07.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)